

State Vs. Mohd. Imran

FIR No. 204/2019

Under Section 304/34 IPC & Section 79 JJ Act

PS Sadar Bazar (Case investigated by Crime Branch)

30.06.2020.

Present application has been received from the Court of Sh. N.K. Kashyap, Ld. ASJ-04, Central District, THC, Delhi.


Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

IO is directed to appear in person alongwith report qua present application on **02.07.2020**.

TCR be also summoned for said date from the Court of Ld. CMM, Central District, THC, Delhi.


30/6/2020.

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/30.06.2020

State vs. Aman @ Gallo
FIR No. 123/2020
under Section 392/411/34 IPC
PS Timar Pur

30.06.2020

Present: Ld. Addl. PP for State.
Sh. Pradeep Kumar, Ld. Counsel for accused/applicant.

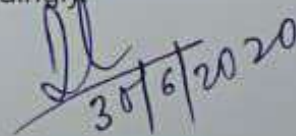
Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days. It is further submitted that accused/applicant is having absolutely clean antecedents and he was never involved in any other case nor he is a previous convict. It is further submitted that accused/applicant has been falsely implicated in this case. It is further submitted that mother of accused/applicant is not well. It is further submitted that accused/applicant was arrested on 16.05.2020 and he is in custody since then.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

Keeping in view the aforesaid facts and circumstances, *accused/applicant is hereby admitted to interim Bail for a period of 45 days from the date of his release from jail on his furnishing personal bond in the sum of Rs.10,000/- with one surety in the like amount to the said satisfaction of concerned court/Duty MM. Accused/applicant shall surrender before concerned jail superintendent on expiry of period of interim bail.*

Application stand disposed of accordingly


30/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/30.06.2020

State vs. Jitender @ Jeetu
FIR No. 263/2019
under Section 420/34 IPC
PS Crime Branch

30.06.2020.

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant **(through V/C)**.

Heard. Perused.

A report has been received from Concerned Jail Superintendent regarding conduct of accused/applicant in jail. The same be taken on record.

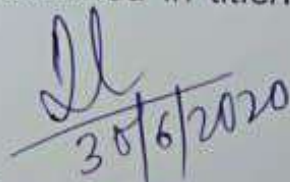
However, no report has been received from IO and even trial court record has not been received as per previous order.

Trial Court Record be summoned for NDOH positively.

IO shall also appear in person on NDOH alongwith report positively.

Now to come up on **03.07.2020** for arguments and disposal of application in hand.

Ld. Counsel for accused/applicant has clarified that present application has been filed on behalf of accused/applicant for grant of interim bail for a period of 45 days as mentioned in title/first page of application in hand.


30/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/30.06.2020

State vs. Urmila
FIR No. 34/2019
under Section 302/120-B/34 IPC
PS DBG Road

30.06.2020.

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant **(through V/C)**.


Heard. Perused.

Inspite of repeated calls/passovers, no report has been received from IO and even from concerned jail superintendent.

Report be called from IO as well as concerned Jail Superintendent for NDOH.

Main file be also put up on NDOH.

Now to come up on **04.07.2020** for arguments and disposal of present application.


30/6/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/30.06.2020


State vs. Varun
FIR No. 14/2019
under Section 394/397/34 IPC
PS Subzi Mandi

30.06.2020.

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Application in hand is hereby dismissed as withdrawn as requested by Ld. Counsel for accused/applicant.


30/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/30.06.2020

State vs. Vicky
FIR no. 146/2020
under Section 356/379/411/34 IPC
PS Roop Nagar

30.06.2020.

Present: Ld. Addl. PP for State.
IO/HC Somvir in person.
Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of regular bail. It is further submitted that accused/applicant was falsely implicated in this case and he is in custody since 06.06.2020. It is further submitted that the 'gold chain' question was planted upon accused/applicant and the same was not recovered from his possession. It is further submitted that keeping in view the pandemic of COVID-19, accused/applicant be granted bail.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

As per report filed by IO/HC Somvir accused/applicant is a habitual offender and was previously also involved in as many as 56 cases of similar nature. It is further submitted that one pistol was also recovered from the possession of accused/applicant on the same day.

Allegations against accused/applicant are of very serious

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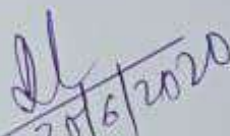
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State vs. Vicky

FIR no. 147/2020

Allegations against accused/applicant are of very serious nature. Accused/applicant is habitual offender and was previously also involved in as many as 56 cases. The chances of accused/applicant repeating such offences are very high and the possibility of tempering with the witnesses/evidence cannot be ruled out at this stage. The investigation of this case is at very initial stages.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.


30/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/30.06.2020

State Vs. Kamal
FIR No. 207/2020
under Section 376/313/323/506 IPC
PS Burari

30.06.2020.

Present: Ld. Addl. PP for State.
Complainant/victim i.e. Ms 'S' is also present in person.
Ld. Counsel for accused/applicant **(through VIC)**.

Heard: Perused.

Ld. Counsel for accused/applicant submits that present application has been filed on behalf of accused/applicant named above for grant of regular bail and in the alternative for grant of interim bail. It is further submitted that accused/applicant has been falsely implicated in this case by complainant. It is further submitted that no offence under Section 376 IPC is made out in the given facts and circumstances. It is further submitted that father of accused/applicant is not well and relevant documents in this regard have been annexed with present application. It is further submitted that investigation of the case has already been completed and even charge-sheet has been filed.

On the other hand, Ld. Addl. PP for State has strongly opposed the present application.

Complainant/victim has stated that friends of accused/ applicant are still threatening her to withdraw the present case.

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that complainant/victim has levelled

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30/6/2020

State Vs. Kamal FIR No. 207/2020


clear and specific allegations against accused/applicant. Complainant/victim in her written complaint has stated that accused/applicant repeatedly raped her on false pretext of marriage. Accused/applicant is having obscene photographs as well as videos of complainant/victim and on the basis of the same he is threatening complainant/victim. Complainant/victim also got pregnant twice but she was forced to abort. Complainant/victim was also beaten up by accused/applicant. Statement of complainant/victim was also recorded under Section 164 Cr.P.C. wherein complainant/victim has reiterated her version.

Allegations against accused/applicant are of very serious nature. Friends of accused/applicant are still threatening the complainant/victim. Potency test of accused/applicant is yet to be conducted. Keeping in view the aforesaid facts and circumstances, no ground for grant of regular bail is made out. Hence, the said request/prayer is hereby declined.

As far as prayer for grant of interim bail on the ground of illness of father of accused/applicant is concerned, perusal of medical documents annexed with application in hand does not show that father of accused/applicant is to be operated upon or his condition is very serious.

In view of aforesaid facts and circumstances even prayer for grant for interim bail is hereby declined/dismissed.

Application stands disposed of accordingly.


30/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/30.06.2020

State vs. Vicky
FIR No. 147/2020
under Section 25/54/59 Arms Act
PS Roop Nagar

30.06.2020.

Present: Ld. Addl. PP for State.
IO/HC Somvir in person.
Ld. Counsel for accused/applicant.


Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of regular bail. It is further submitted that accused/applicant was falsely implicated in this case and he is in custody since 06.06.2020. It is further submitted that the 'pistol with two live cartridges' was planted upon accused/applicant and the same was not recovered from his possession. It is further submitted that keeping in view the pandemic of COVID-19, accused/applicant be granted bail.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

As per report filed by IO/HC Somvir accused/applicant is a habitual offender and was previously also involved in as many as 56 cases of similar nature. It is further submitted that one stolen gold chain was also recovered from the possession of accused/applicant on the same day.

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30/6/2020


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State vs. Vicky

FIR no. 146/2020

nature. Accused/applicant is habitual offender and was previously also involved in as many as 56 cases. The chances of accused/applicant repeating such offences are very high and the possibility of tempering with the witnesses/evidence cannot be ruled out at this stage. The investigation of this case is at very initial stages.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.


30/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/30.06.2020